

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 39 of 2014

Dated : 4th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Renuka Sugar Ltd. ...Appellant(s)

Versus

Gujarat Energy Transmission Co. Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Kush Chaturvedi
Mr. S. Padhi

Counsel for the Respondent (s) : Mr. M.G. Ramachandran and
Ms. Swapna Seshadri for R-1

ORDER

Admit. Mr. M. G. Ramachandran takes notice on behalf of Respondent no.1. Issue notice to other Respondents returnable on 05.03.2014. Registry is also directed to issue notice. Dasti service is permitted. In the meantime, the Learned Counsel for the Respondents are directed to file their respective replies on or before 05.03.2014 after serving copy on the other side.

Post the matter on **05.03.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt